

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 194 OF 2016 &
IA NO. 415 OF 2016

Dated: 19th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Versus

M/s Everest Power Pvt. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Tarun Johri
Mr. Ankur Gupta for R-1

Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-2

Mr. Sakesh Kumar for R-3

ORDER

We have heard learned counsel for all the parties. Comprehensive written submissions, if any, may be filed within one week's time i.e. on or before 26.09.2018 with advance copy to the other side.

Judgment is reserved.

(S. D. Dubey)
Technical Member

mk/tpd

(Justice Manjula Chellur)
Chairperson